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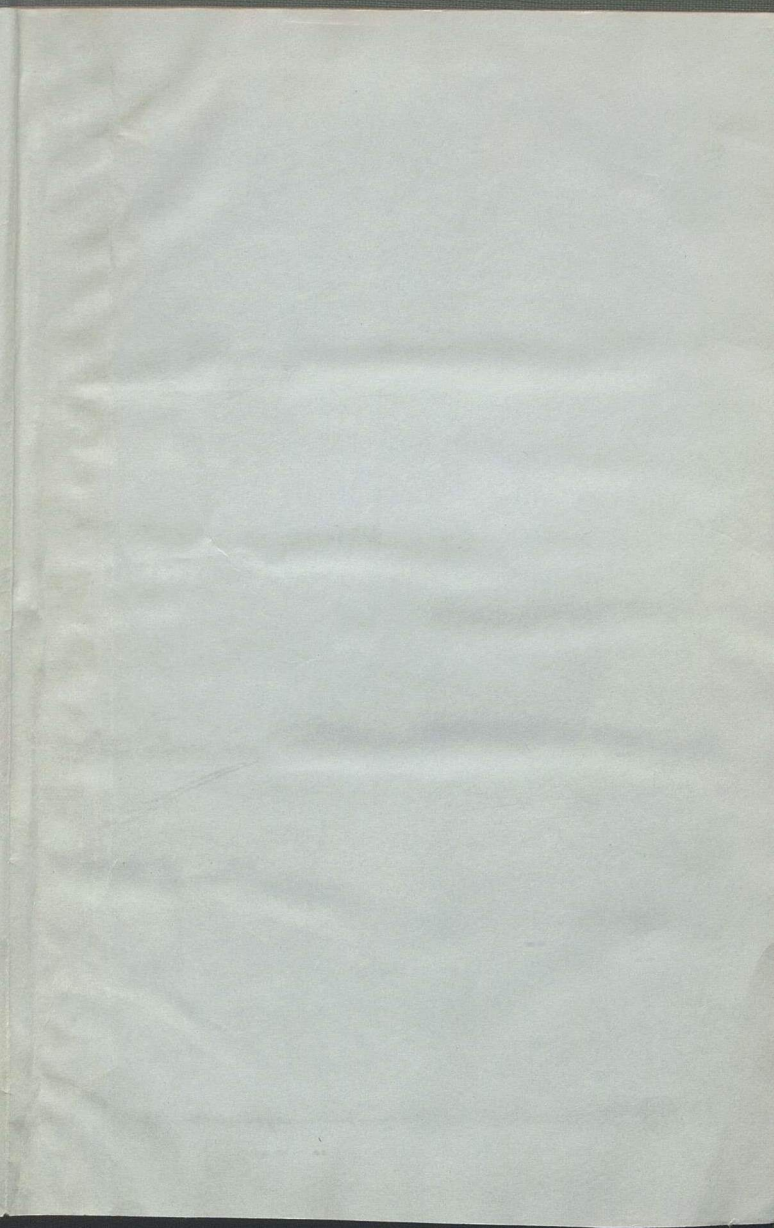
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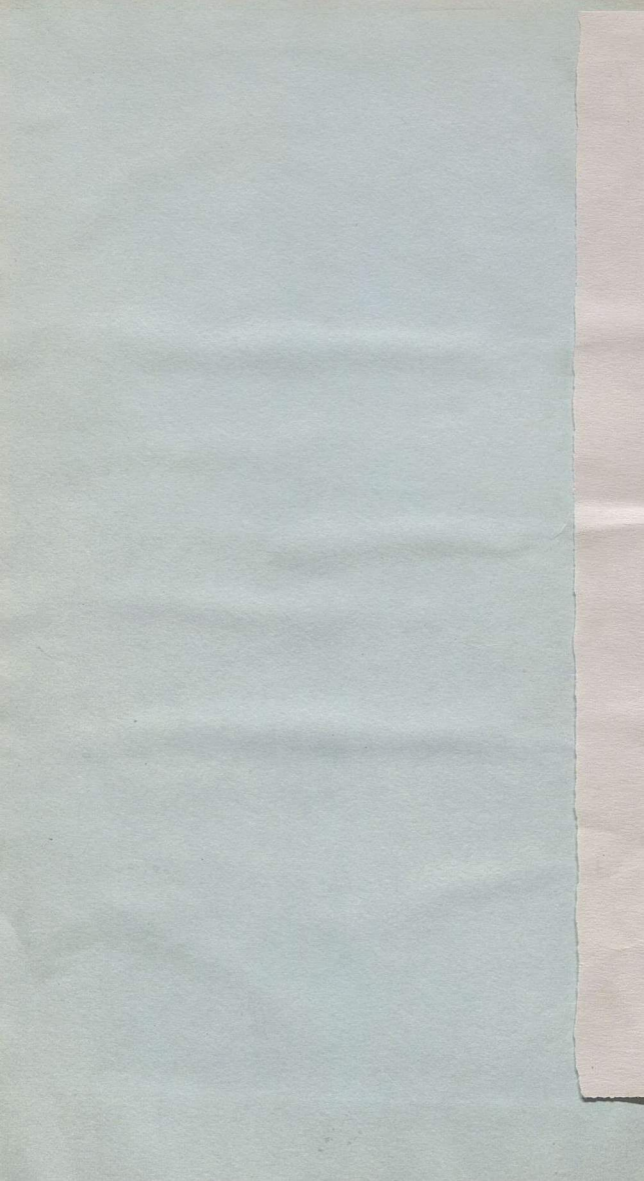
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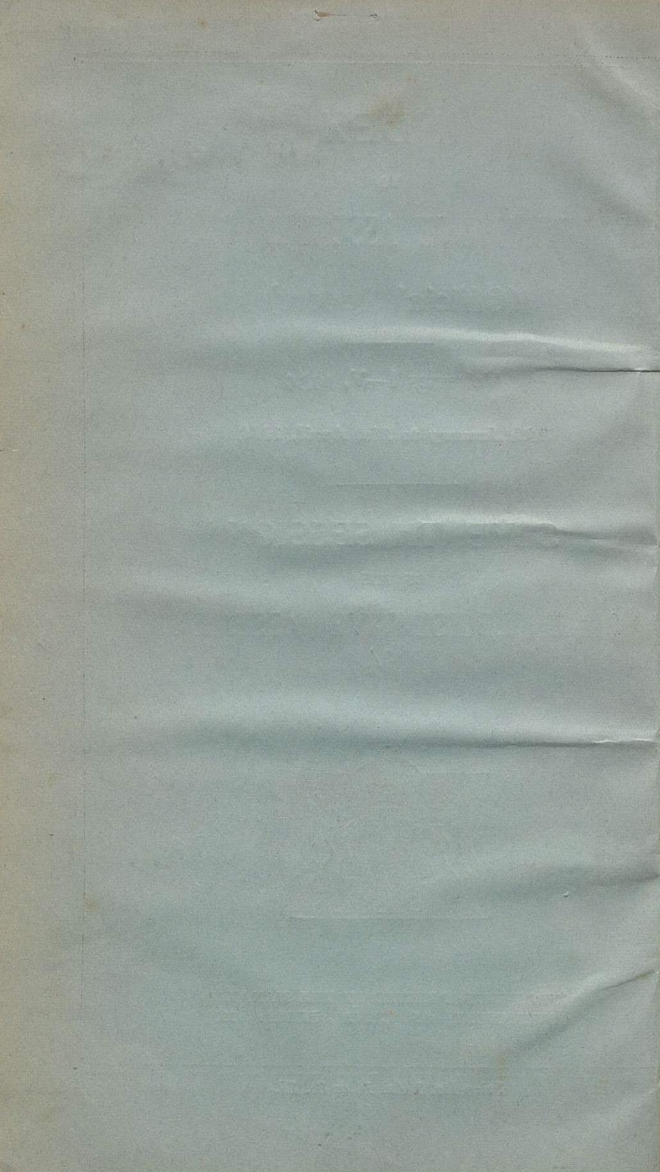
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CORRIGENDA.

In the Legislative Assembly Debates, Delhi Session, 1934,—

(1) Vol. I, No. 1, dated the 24th January, 1934—

(i) page 33 in the Statement against G. S. Branch, under 1932-33, for "3,522" read "33,522".

(ii) page 86, line 21, insert the word "clear" between the words "quite" and "that".

(2) Vol. I, No. 4, dated the 29th January, 1934, page 254, line 6 from the bottom, for "exceedings" read "exceeding".

(3) Vol. I, No. 5, dated the 30th January, 1934, page 301, line 21, for "Kayarthagram" read "Kayasthagram".

(4) Vol. I, No. 7, dated the 1st February, 1934, page 434, line 21 from the bottom, (i) for "Janbaner" read "Jaubaner"; and (ii) for "bardhavajer" read "Bardhakyer".

(5) Vol. I, No. 8, dated the 5th February, 1934, page 477, in the answer to part (d) of unstarred question No. 21, for "Rs. 74 lakhs" read "Rs. 7 $\frac{3}{4}$ lakhs".

(6) Vol. I, No. 10, dated the 7th February, 1934, page 617, line 25, for "biassed" read "biased".

(7) Vol. I, No. 13, dated the 14th February, 1934, page 833, line 18 from the bottom, for "of raising" read "to raise".

(8) Vol. I, No. 15, dated the 16th February, 1934, page 933, line 27, for "if India" read "of India".

(9) Vol. III, No. 2, dated the 13th March, 1934, at the top of page 2113, for "Statements laid on the table" read "Sugar (Excise Duty) Bill".

(10) Vol. III, No. 3, dated the 14th March, 1934, page 2208, line 12, for "here and here," read "here and there".

(11) Vol. III, No. 6, dated the 17th March, 1934, page 2416, line 29, for "of criticising" read "from criticising".

(12) Vol. III, No. 7, dated the 19th March, 1934, page 2484, line 10 from the bottom, for "15,000 from 11,656" read "11,656 from 15,000".

(13) Vol. IV, No. 1, dated the 2nd April, 1934, page 3056, line 11, for "from had" read "from bad".

(14) Vol. IV, No. 2, dated the 3rd April, 1934,—

(i) page 3111, line 22, for "reply to unstarred question No. 229" read "reply to part (b) of unstarred question No. 229", and in line 26, for "229" read "229 (b)".

(ii) page 3117, line 9, for "nationalise" read "nationalise".

(15) Vol. IV, No. 8, dated the 10th April, 1934, page 3518, line 17 from the bottom, for "and nor for" read "and not for".

(16) Vol. IV, No. 11, dated the 14th April, 1934, page 3725, —
In the information laid on the table by Mr. G. R. F. Tottenham,

(a) For (i) substitute "First question",
For (ii) substitute "Second question",

For (iii) and (iv) substitute "Third and Fourth questions", and

(b) In the second line of clauses (iii) and (iv), for the word "cases" read "case".

(17) Vol. V, No. 1, dated the 16th April, 1934,—

(i) page 3873, line 17, for "have I had the" read "have I the".

(ii) page 3892, line 14 from the bottom, for "to know it" read "to knock it".

(18) Vol. V, No. 3, dated the 18th April, 1934,—

(i) page 4052, line 18 from the bottom, for "viliagers" read "villagers".

(ii) page 4069, in the Division List under NOES, for "Grahman, Sir Lancelot" read "Graham, Sir Lancelot".

(iii) page 4091, last line, for "the export points" read "the expert points".

(19) Vol. V, No. 4, dated the 19th April, 1934, page 4174, line 2, for "through" read "though".

(20) Vol. V, No. 6, dated the 21st April, 1934, page 4269, lines 14 and 15, for the words and figures "starred question No. 112" read "starred question No. 1112".

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Employment in Government service of the members of the Delhi — residing in Lucknow. 1987.

Facilities for the education of the children of the members of the Delhi — residing in Lucknow. 1986.

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- regarding transfers of Assistant Postmasters General. 1729-30.
- regulating discharge and dismissal of the Madras and Southern Mahratta Railway. 2556-57.
- Staff classified as inferiors under the new leave — on State Railways. 916.
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- *re* issue of visitors' tickets. 2581.
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authorities on various matters. 1625.

RULING(S), BY MR. DEPUTY PRESIDENT (MR. ABDUL MATIN CHAUDHURY)—

Miscellaneous—

- A ruling cannot be discussed 385.
- Honourable Members are not entitled to go into the details of the administrations of Indian States by giving concrete examples or to refer to the relation of His Majesty's Government with any of the Indian States. 383, 384, 386, 388.
- Honourable Members have got no right to criticise the decision of the House except on a motion for rescinding that decision. 2376.
- Mr. Marshal of the Assembly has no right to occupy a seat in the Chamber. 389.

RULING(S) BY MR. PRESIDENT (THE HONOURABLE SIR SHANMUKHAM CHETTY)—

Agenda—

The House must go through the — in the form it has been put down on the Order Paper. 661.

Amendment(s)—

— to Bills which seek to retain the *status quo* are in order. 2583.

An — which enlarges the scope of a Resolution altogether is out of order. 3349.

An —, which is substantially the same as the original Resolution, cannot be allowed to be moved. 3293.

As the — of Rao Bahadur B. L. Patil seeks to enlarge the scope of the Resolution *re* Constitution of Malabar into a separate province and as the Honourable Member (Rao Bahadur B. L. Patil) wants to take the occasion to express an opinion by means of his — that Karnataka must be made a separate province, it is out of order. 3349.

If an amendment to substitute particular items for an item of the Schedule is carried, then other amendments to that item necessarily fall to the ground. 2648.

Bill—

All amendments relating to an amending — must clearly be within the scope of the amending —. 2902.

An amending — does not throw open for discussion or amendment the entire sections of the original Act which the — seeks to amend. 2902.

An Honourable Member should not go into many details at the motion for consideration stage. 238.

If a — is repugnant to any law made by any authority in British India or to any Act of Parliament, to that extent it will be void, but not otherwise. 97.

If any suit, that has been instituted after the introduction of a — raises the principle involved in the —, that will not prevent this Legislature from considering that measure, because, if that contention were accepted, than any person, who felt aggrieved by a —, could simply file a suit in a court of law and thereby hold up all legislation. 95-96.

**RULING(S) BY MR. PRESIDENT
(THE HONOURABLE SIR SHAN-
MUKHAM CHETTY)—contd.**

Bill—contd.

If in certain exceptional cases the scope of an amending Bill is covered by certain sections of the original Act which are not specifically referred to in the amending —, it would be in order to move amendments for those relevant sections. 2902.

In the speeches on the third reading of a — it will not be open to Honourable Members again to re-open the principle underlying the —, and Honourable Members must confine themselves to the application of the principle as enunciated in the clauses of the —. That is all the scope of the third reading. 3887.

It cannot be said that because the amendments to a — have not been accepted, the principle of the — is unacceptable. It can be said that the clauses of the — do not carry out the scope as conceived. 3887.

It is open for any number of Honourable Members to ask for leave to introduce the same — if they choose to do so. 709.

There is nothing to prevent an Honourable Member from moving his motion at a later stage on another day. He does not need the concurrence of the Government Members. 704.

When Government come before the House with an amending — to extend the life of an existing Act which imposes a duty or levies taxation, the amount of that duty or taxation will also be open for discussion. 2902.

When the question that the — be taken into consideration is put to the Vote, it is open to the House to reject it, but that is a different thing from saying that the House has a right to discuss the whole principle of the — once again after the — comes back from the Select Committee. 3664.

Chair—

The — is a constant factor and it never changes. There is no difference between the person and the —. 2676.

**RULING(S) BY MR. PRESIDENT
(THE HONOURABLE SIR SHAN-
MUKHAM CHETTY)—contd.**

Closure—

If a — is applied for and persisted in, the Chair is bound to accept it. 2850.

Cut Motion(s)—

A — is not really the means by which an authoritative expression of opinion can be ascertained by means of a vote of this House, but it is to be done by an independent motion. 1195.

Correction or putting into proper place of — sent in by Honourable Members is not the concern of the Assembly Office. 1949.

If it is the intention of an Honourable Member to suggest amendments to an existing Act, then such a — will not be in order. 1951.

Demands for Supplementary Grants—

Discussion on — is restricted in its scope, and general questions of policy are not allowed to be discussed on —. 2954.

During the discussion of the —, an Honourable Member cannot discuss the question whether the Government were right in pursuing a particular policy which can however, be discussed during the Budget. 2910-11.

If an Honourable Member wants to oppose — on the ground that there is no money in the Exchequer of the Government of India he will be perfectly within his bounds in doing so; otherwise, he must confine himself to the subjects to which the motions relate. 2917.

Exhibits, Production of—

No exhibits will be allowed to be produced on the floor of the House. 850.

Indian States (Protection) Bill—

Internal administration of an Indian State should not be discussed; an Honourable Member should not refer to any individual State by name; the circumstances under which the Government of India sent Indian troops into a State may be discussed. 512, 513.

**RULING(S) BY MR. PRESIDENT
(THE HONOURABLE SIR SHAN-
MUKHAM CHETTY)—contd.**

Indian States (Protection) Bill—contd.

The House is not competent to decide either the constitutional or the legal relation between the British Crown and any Indian State and, consequently, the phrase, "which are under the suzerainty of His Majesty", in the — will make it operative only in those States which are under the suzerainty of His Majesty and that the passing of the — with this phrase will not confer any new right on the British Crown nor take away any existing rights from any Indian State or Prince. 3584.

**Indian Tariff (Textile Protection)
Amendment Bill—**

Amendments to the Schedule of the — do not, as has been pointed out by Dr. Ziauddin Ahmad, raise a substantially identical issue already disposed of by this House, and, therefore, they are not out of order. 3760-61.

The primary scope and purpose of the — is to afford protection for certain industries. When the Indian Legislature agrees to give protection to a certain industry, it is entitled to say that the industry shall enjoy that protection only if, it satisfies certain conditions laid down by the House, and therefore, the amendment of Mr. K. P. Thampan is in order. 3859.

Interruptions—

— are allowed only to give personal explanations and not for the purpose of replying at every stage to the points raised by a speaker. 1124.

If an allegation has been made against any Honourable Member, it is up to the Honourable Member to get up and, by way of personal explanation, to say that the allegation is not true. The Chair cannot allow in this House continuous — when an Honourable Member is on his legs. 3272.

It is not possible for the Chair to intervene when an Honourable Member readily gives way to another Honourable Member to interrupt him. 3449.

**RULING(S) BY MR. PRESIDENT
(THE HONOURABLE SIR SHAN-
MUKHAM CHETTY)—contd.**

Interruptions—contd.

Occasional — are certainly permissible, but if the — reach a point when the Honourable Member making the speech cannot proceed with his argument, then it is the duty of the Chair to protect the Honourable Member who is making his speech. 3276.

Miscellaneous—

A vote on the Matches (Excise Duty) Bill cannot be construed as expressing the opinion of the House on the merits of the question relating to the contribution to Bengal. 3195.

An Honourable Member should not claim to speak for a certain period simply because some other Honourable Members have spoken for that particular period. 2273.

An Honourable Member should not cross the speaker when he is on his legs. 756.

Honourable Members cannot make a speech in withdrawing a motion for adjournment. 150.

Honourable Members should not refer in disrespectful terms to people eminent in public life in the country. 2432.

Honourable Members should not refer to a matter which is *sub-judice*. 2854.

Honourable Members should send motions of amendments and other notices to the Assembly Office in a proper manner and not written on scraps of paper. 3423.

It is not necessary for the Government Member to answer every question that is asked. If there is any attack to be made on the Department, the attack should be against Honourable Members in this House who represent the Department and not against Officers who are not here. 1959-70.

It is not permissible to mention on the floor of the House any private conversations (Previous ruling reaffirmed.) 231.

It would not perhaps be proper that any motion should be postponed to a later hour in the day on the ground that an Honourable Member was not prepared for it. That will be setting a bad precedent and the Chair cannot allow it. 671.

**RULING(S) BY MR. PRESIDENT
(THE HONOURABLE SIR SHAN-
MUKHAM CHETTY)—contd.**

Miscellaneous—contd.

No Honourable Member can interfere unless the Honourable Member be in possession of the House gives way. 449.

Simply because one Honourable Member was allowed to make a statement during a discussion, that does not mean that the whole discussion can turn on that. 4223.

The Chair cannot compel the Government Member to reply. 2963.

The issue, whether the Imperial Bank can be authorised to lend money on the security of immovable property, being very much narrower, an Honourable Member should not widely discuss the much wider issue of the establishment of the Land Mortgage Banks. 348.

The proceedings of the House are in order even if the President takes his seat without the usual wig, as it is only a subsidiary matter. 3423.

Unless any Honourable Member has got any definite information, it is not proper to level a charge against anybody on the floor of the House. 4187.

When no Honourable Member gets up to speak and the Chair calls upon the Government Member to reply to the debate, it is not proper for another Honourable Member to get up and make a speech. 3832.

When the original question and amendments are proposed, the discussion proceeds both on the original motion and the amendments. 3793.

Motion(s) for Adjournment—

Only one — can be made in a day. 30.

Motion(s), withdrawal of—

So far as the question of any Member of the House refusing to give his consent to the — is concerned, it is the inherent right of every Member and that cannot be changed or altered by any agreement among the Parties or even by unanimous agreement among all the Members of the House. 1904.

**RULING(S) BY MR. PRESIDENT
(THE HONOURABLE SIR SHAN-
MUKHAM CHETTY)—contd.**

Personal Explanation(s)—

If an Honourable Member wants to make a — in the middle of a speech of another Honourable Member, the Member making the speech must give way, and if the Honourable Member does not give way, then the Honourable Member who wishes to make a — must wait until the Honourable Member who is speaking has finished his speech, and then he should ask the permission of the Chair to make any —. 3275, 3276.

Point of Order—

There can be no — when the question is being put. 2829.

Question(s)—

Statement in answer to a starred — may only be laid on the table and need not necessarily be read out. 793.

Honourable Members cannot make comments on answers to —. They may ask supplementary —, and not make comments. 461.

— containing inferences and arguments are out of order. 2175.

The Mover of a — cannot move an amendment to his own —. 833.

Right of moving an amendment for increasing the Duties—

So far as the technical point is concerned, a Non-Official Member cannot have a right to move in the Select Committee an amendment for increasing the duties; but the Select Committee offers an opportunity, where the discussion can be more informal across the table with the Government and Non-official Members, to have a chance of convincing the Government that an increased duty is necessary. 2352.

Select Committee(s)—

A motion to add to the proposed names for a — cannot be made unless it is unanimously accepted by the House. 2364.

A — of this House cannot have any information which cannot be disclosed to the House as a whole. 2251.

A — of the House cannot have greater powers than what the House itself enjoys under the Constitution. 2251.

All evidence tendered before a — should also be available to the House. 2251.

RULING(S) BY MR. PRESIDENT
(THE HONOURABLE SIR SHAN-
MUKHAM CHETTY)—*contd.*

Select Committee(s)—*contd.*

All materials placed by Govern-
ment before a — should be
available to the Members of the
House. 2251.

Each — should decide what rele-
vant documents and information,
which were available to them,
should necessarily be made avail-
able to all the Members of the
House, so that the discussion in
the House of the report of the
— may be complete. Such docu-
ments and information will be
printed and made available to the
Members of the House along with
the report of the —. 2251.

Government have the right to place
before a — only such papers and
records as they are prepared to
place before that —. 2251.

It is up to the — on each occa-
sion to decide what information
and what documents should neces-
sarily be made available to the
Members of the House. 4137.

Members of a — are at liberty to
refer on the floor of the House to
all documents and information
given to the —. A member
of a — cannot refer to remarks
made by other members of the
— during the course of the dis-
cussion in the — or to any
negotiations that took place
amongst the members in the course
of the sittings of the —. 2252.

Honourable Members should send
in their additional minutes or
minutes of dissent either typed
or written in ink on foolscap size
paper; otherwise the minutes will
not be accepted. 3495.

No document or report placed be-
fore a — should be published
until it has been presented to the
House. 2252.

Sittings of all — should be private
and no strangers or representa-
tives of the Press can be admitted
to meetings of —. 2251.

The House has a right to examine
all the papers and records which
are made available to any —.
2251.

The — has the right of hearing
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